

**Central Administrative Tribunal  
Madras Bench**

**OA/310/00194/2019**

**Dated Thursday the 21<sup>st</sup> day of February Two Thousand Nineteen**

**P R E S E N T**

**Hon'ble Mr. T.Jacob, Member(A)**

Smt. Yesodha  
W/o late C. Settu,  
No.113, Parisam Vattam,  
Chinnamookanur, Pachal P.O.,  
Tirupattur Taluk,  
Vellore Dist.-635601. .. Applicant  
By Advocate **M/s.Ratio Legis**

**Vs.**

1. Union of India, rep by  
The General Manager,  
Southern Railway,  
Park Town,  
Chennai 600 003.
2. The Senior Divisional Personnel Officer,  
Palakkad Division,  
Southern Railway,  
Palakkad 678002. .. Respondents

By Advocate **Mr.P.Srinivasan**

**ORAL ORDER**

[Pronounced by Hon'ble Mr.T.Jacob, Member(A)]

Heard. The applicant has filed this OA seeking the following relief:-

“to call for the records related to the service book of late Settu, Pension Payment Order in favour of Settu and the representation dated 02.7.2018 by the applicant, and further to direct the respondent to extend family pension with effect from the date of death of her husband i.e. 31.5.2015 with all the attendant benefits with admissible interest and to make further order/orders as this Tribunal may deem fit and proper and thus render justice.”

2. Learned counsel for the applicant submits that the applicant is the wife of C.Settu who was working as Gangmate and retired on superannuation in the year 1997 and died on 31.5.2015. The applicant made Annexure A1 representation dated 02.7.2018 seeking family pension, which is still pending for consideration of the respondents. It is submitted that the applicant would be satisfied if the competent authority is directed to consider her representation in accordance with law and the facts of her case and pass a reasoned and speaking order within a time limit to be stipulated by this Tribunal.

3. Mr.P.Srinivasan takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits of the claim, the competent authority is directed to consider Annexure A1 representation dated 02.7.2018 of the applicant in accordance with law and in the light of the facts of her case and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.

(T.Jacob)  
Member(A)  
21.02.2019

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